

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
I.A. Nos. 811, 917 & 1587 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1434 of 2019

In the matter of:

Action Barter Pvt. Ltd

....Appellant

Vs.

Srei Equipment Finance Ltd & Anr.

....Respondents

Present:

Appellant: Mr. Ankit Kohli and Mr. Gaurav Kejriwal, Advocates.
Mr. Varun Singh and Mr. Gaurav Nair, Advocate for
Applicant in IA. No. 1587 of 2020

Respondents: Mr. Abhijit Sinha, Mr. Arijit Mzumdar, Mr. Shambo
Nandy, Advocates for R1.
Mr. Neeraj Kr. Gupta, Advocate for R2.
SriGopal Choudhary, IRP
Mr. Patita Paban Bishwal, Advocate.
Mr. Abhishek Puri, Advocate for Intervenor.

ORDER

(Through Virtual Mode)

22.07.2020: Heard learned counsel for the parties in I.A. Nos.811, 917
& 1587 of 2020. Judgment reserved.

Learned counsel for the parties will file short written submissions not
more than two pages within three days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

AR/g